

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A./37/95 in
O.A. NO. /126/89
T.A. NO.

DATE OF DECISION 22-6-1995

A.G. Parmar

Petitioner

Mr. P.K. Handa

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel

Vice Chairman

The Hon'ble Mr. K. Ramamoorthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W/o

(20)

A.G.Parmar
 23, Maheswari Corporation,
 Behind Fatehpura Post Office,
 Baroda.

Applicant

Advocate Mr. R.K. Handa

versus

1. Union of India, through
 Shri M.Ravindra,
 General Manager,
 W.Rly., H.Q. Office,
 Churchgate, Bombay.
2. Shri V.K.Vij, Divl.Rly.Manager,
 W.Rly., DRM's office,
 Pratapnagar, Baroda.
3. Shri V.K.Ashana,
 Sr.Divl.Commercial Manager,
 Pratapnagar, Baroda.

Respondents

ORAL ORDER

C.A. 37/95 in

O.A. 126/89

Date: 22-6-95

Per Hon'ble Mr. N.B. Patel

Vice Chairman

Mr. Handa does not press this C.A., as
 the department has passed a speaking order against which
 he might take necessary steps, if so thought fit. C.A.
 stands disposed of as not pressed.

(K.Ramamoorthy)
 Member (A)

(N.B.Patel)
 Vice Chairman